

ITEM NO.17

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) NO. 13381/1984

M.C. MEHTA

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

(1) IA NO. 221907, 221906, 228460 AND 228461/2025 (APPLNS. FOR IMPLEADMENT, O.T., DIRECTIONS AND O.T.)

(2) IA NO. 196610, 196611, 196612 AND 196613 OF 2025 (APPLNS. FOR PERMISSION, INTERVENTION, DIRECTION/MODIFICATION AND O.T.)

(3) IA NO. 240895 & 240897 OF 2025 (APPLNS. FOR IMPLEADMENT, O.T.)

(4) I.A. NOS. 240940 AND 240942 OF 2025 (Application for modification of the order dated 14.10.2024 in I.A. No. 20617 of 2020 and exemption from filing O.T.)

(5) IA NOS. 68823 AND 68824 OF 2025 (Appln. for Permission on behalf of P.W.D. Mathura, Uttar Pradesh and exemption from filing O.T.)

(6) IA NO. 38664 OF 2025 (Applns. for Permission on behalf of M/s. U.P. Rajya Vidyut Utpadan Nigam Ltd.)

(7) IA NOS. 99054 AND 99055 OF 2024 (Applns. for Permission of felling trees and exemption from filing O.T. On B/O UPSIDA)

(8) I.A. NO. 22551 OF 2025 (Application for modification of the order dated 14.10.2024 in I.A. No. 20617/2020 on behalf of TTZ Authority)

(9) REPORT NO. 31 OF 2024

(10) IA NO. 68382 AND 68384 OF 2025 (Appls. for Directions and exemption from filing O.T.)

(11) I. A. NO. 245256 OF 2025 (Application for Direction)

(12) I.A. NOS. 32568/2025 AND (12A) 33549 OF 2025 (Applns. For

Impleadment, Directions on b/o Ashok)

Date : 08-10-2025 This petition was called on for hearing today.

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HON'BLE MR. JUSTICE K. VINOD CHANDRAN

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UPON hearing the counsel, the Court made the following  
O R D E R

(1) IA NO. 221907, 221906, 228460 AND 228461/2025:

1. Learned counsel for the applicant(s) seeks permission to withdraw these applications with liberty to take such steps as are permissible in law.
2. Permission is granted.
3. The applications are disposed of as withdrawn with liberty as prayed for.

(2) IA NO. 196610, 196611, 196612 AND 196613 OF 2025:

1. Learned counsel for the applicant(s) seek permission to withdraw these applications.
2. Permission is granted.
3. The applications are disposed of as withdrawn.

(3) IA NO. 240895 & 240897 OF 2025 AND I.A. NOS. 240940 AND 240942 OF 2025:

1. This Court *vide* order dated 22.04.2025 has directed

Cumulative Impact Assessment to be done by NEERI. The Court had also directed NEERI to lay down sectoral guidelines in respect of various industries.

2. In the present matter, the applicants rely on the suggested consent mechanism in TTZ area on all the issues.

3. We find that it will be appropriate that before considering the applications, the Cumulative Impact Assessment of the NEERI should be considered.

4. We, therefore, request NEERI to complete the Cumulative Impact Assessment and submit a report to this Court prior to 07.11.2025.

5. List these applications on 12.11.2025 along with IA Nos. 22551/2025, 64225/2022, 20616/2020, 20617/2020 & 244381/2025.

(4) IA NOS. 68823 AND 68824 OF 2025:

1. The CEC has requested for four weeks' time to submit the report.

2. List on 12.11.2025.

(5) IA NOS. 68382 AND 68384 OF 2025:

1. These applications are referred to the CEC.

2. The CEC is requested to examine and submit a report.

3. List on 12.11.2025.

(6) IA NOS. 99054 AND 99055 OF 2024:

List on 12.11.2025.

(7) CEC REPORT NO. 31 OF 2024:

1. Mr. A.D.N. Rao, learned *Amicus Curiae* submits that insofar as application No. 1573/2023 is concerned, as some trees had been felled without seeking leave of the Court, a penalty has been imposed, which has been paid by the project proponent.
2. It is, however, submitted that the applicants shall also be directed to undertake compensatory afforestation. He submits that as to whether the compensatory afforestation has been done properly or not requires to be examined by the CEC.
3. We, therefore, request the CEC to examine as to whether the compensatory afforestation has been done or not and submit a report to this Court.
4. List on 12.11.2025.

(8) I. A. NO. 245256 OF 2025:

Issue notice, returnable on 12.11.2025.

(9) I.A. NOS. 32568/2025 AND 33549 OF 2025:

List these applications along with the "Issue regarding order dated 18.03.2025 in W.P.(C) No.13381/1984 in W.P. (C) No. 202/1995".

(POOJA SHARMA)  
AR-CUM-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR